



**State level Conclave on Juvenile Justice (Care & Protection of Children) Act, 2015  
With special focus on Children in Conflict with Law.**

**Organized by: Gauhati High Court  
In association with  
Assam State Commission for Protection of Child Rights  
&  
State Child Protection Society, Assam**

**Supported by: UNICEF, Assam  
7<sup>th</sup> & 8<sup>th</sup> May, 2016: Assam Administrative Staff College, Khanapara, Guwahati- 781022**

**PROGRAMME AGENDA**

<b>DAY – I 7<sup>th</sup> May, 2016 (Saturday)</b>		
9:00 A.M. – 9:30 A.M.	Registration	
<b>INAUGURAL SESSION (9:30 A.M. – 10:30 A.M.)</b>		
<b>Moderator:</b> Mr. Ved Prakash Gautam Child Protection Specialist, UNICEF, Assam Field Office		
Welcome	Felicitation of dignitaries	
Welcome Address	Hon'ble Mr. Justice Hrishikesh Roy, Judge, Gauhati High Court	
Inaugural Address	Hon'ble Mr. Justice Ajit Singh, the Chief Justice, Gauhati High Court	
Speech by	Ms. Runumi Gogoi, Chairperson, Assam State Commission for Protection of Child Rights (ASCPCR)	
Speech by	Dr. Tushar Rane, Chief of Field Office, UNICEF, Assam	
Address by Chief Guest	Hon'ble Mr. Justice Madan B. Lokur, Judge, Supreme Court of India	
Vote of Thanks	Hon'ble Mrs. (Dr.) Justice Indira Shah, Judge, Gauhati High Court	
<b>TEA BREAK (10:30 A.M. to 11:00 A.M.)</b>		
<b>TECHNICAL SESSIONS</b>		
<b>TIME</b>	<b>SESSION</b>	<b>PRESENTERS</b>
<b>11:00 A.M. to 11:45 A.M.</b>	Status update on functioning of JJBs : a) Assam, b) Nagaland c) Mizoram d) Arunachal Pradesh  (10 minutes each for presentation)	<b>CHAIR BY:</b>  <b>Hon'ble Mrs. (Dr.) Justice Indira Shah</b>  <b>ADDRESS BY:</b>  <b>Secretary, Social Welfare Department of respective States</b>  <b>Remarks by the Chairman</b>



<b>11:45 A.M. to 12:45 P.M.</b>	Dissemination of the final Report of the study titled "Study on Pendency of Cases before the Juvenile Justice Boards in Assam"  Question & Answer on the study Report (15 minutes)	<b>CHAired BY:</b> <b>Hon'ble Mr. Justice Manash Ranjan Pathak</b>  <b>ADDRESS BY:</b> Dr. Mahesh Menon National University of Judicial Sciences, Kolkata and Researcher from JPISC, Kolkata  <b>Remarks by the Chairman</b>
<b>12:45 P.M. to 1:30 P.M.</b>	Juvenile Justice (Care & Protection of Children) Act 2015- Changes in Law & new challenges	<b>CHAired BY:</b> <b>Hon'ble Mr. Justice Arup Kumar Goswami</b>  <b>ADDRESS BY:</b> Prof. Ved Kumari Delhi University New Delhi  (To continue after lunch)
<b>1:30 P.M. to 2:15 P.M.</b>	<b>LUNCH BREAK</b>	
<b>2:15 P.M. to 3:15 P.M.</b>	Juvenile Justice (Care & Protection of Children) Act 2015- Changes in Law & new challenges  (followed by question & answers – 20 minutes)	<b>ADDRESS BY:</b> Prof. Ved Kumari Delhi University New Delhi  <b>Remarks by the Chairman</b>
<b>3:15 P.M. to 3:30 P.M.</b>	<b>TEA BREAK</b>	
<b>3:30 P.M. to 4:00 P.M.</b>	Issues and good practices with regard to Rehabilitation of Children in Conflict with Law.	<b>CHAired BY:</b> <b>Hon'ble Mr. Justice Ujjal Bhuyan</b>  <b>ADDRESS BY:</b> Ms. Debarati Halder, LL.B., M.L., Ph.D. (Law) Advocate, Managing Director, Centre for Cyber Victim Counselling, India  <b>Remarks by the Chairman</b>
<b>4:00 P.M. to 5:00 P.M.</b>	Understanding the psycho-social issues and approaches of interventions with children in Conflict with Law.  (followed by question & answers – 15 minutes)	<b>CHAired BY:</b> <b>Hon'ble Mr. Justice Manojit Bhuyan</b>  <b>ADDRESS BY:</b> Dr. Preeti Jacob NIMHANS, Bangalore  <b>Remarks by the Chairman</b>
<b>CLOSE OF DAY I</b>		



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<b>DAY – II</b> <b>8<sup>th</sup> May, 2016 (Sunday)</b> <b>(Way forward to ensure effective Juvenile Justice)</b>		
<b>9:30 A.M.</b> to <b>11:00 A.M.</b>	<p><b>Remedial measures suggested by the stake holders to the gaps &amp; challenges revealed in the study report by JPISC, Kolkata</b></p> <p>Feedback/ Responses from:</p> <ol style="list-style-type: none"><li>1. Social Welfare Department</li><li>2. Police</li><li>3. JJB</li></ol>	<p><b>CHAired BY:</b></p> <p><b>Hon'ble Mr. Justice Nishitendu Chaudhury</b></p> <p><b>ADDRESS BY:</b></p> <ol style="list-style-type: none"><li>a) Mr. Hemanta Narzary, IAS, Principal Secretary, Social Welfare Department, Govt. of Assam</li><li>b) Mr. Mukesh Sahay, IPS, Director General of Police , Assam</li><li>c) Mr. Bhupen Kr. Nath, Addl. CJM, Kamrup, and Mr. Mrinal Newpane, JMFC, Barpeta – [Principal Magistrates (JJB)]</li></ol> <p>(30 minutes each)</p> <p><b>Remarks by the Chairman</b></p>
<b>11:00 A.M.</b> to <b>11:30 A.M.</b>	<b>TEA BREAK</b>	
<b>11:30 A.M.</b> to <b>12:15 P.M.</b>	<p>Interactive session to feed in and finalize the way forward on the key action points that emerged from the earlier sessions.</p>	<p><b>CHAired BY:</b></p> <p><b>Hon'ble Mr. Justice Suman Shyam</b></p> <p><b>ADDRESS BY:</b></p> <p>Panel of experts:</p> <ol style="list-style-type: none"><li>a. Prof. Ved Kumari</li><li>b. Dr. Preeti Jacob</li><li>c. Ms. Debarati Halder</li></ol> <p><b>Remarks by the Chairman</b></p>
<b>VALEDICTORY SESSION</b>		
<b>12:15 P.M.</b> To <b>1:15 P.M.</b>	<ol style="list-style-type: none"><li>1. Presentation on the summary of the sessions by Hon'ble Mr. Justice Hrishikesh Roy, Judge, Gauhati High Court</li><li>2. Concluding remarks by Hon'ble Mr. Justice Madan B. Lokur, Judge, Supreme Court of India</li></ol>	
<b>1:15 P.M.</b> to <b>1:30 P.M.</b>	<p>Vote of thanks by Hon'ble Mr. Justice Nishitendu Chaudhury, Judge, Gauhati High Court</p>	
<b>1:30 P.M.</b>	<b>LUNCH AND CLOSE OF CONCLAVE</b>	

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